

[Translation]

Ed Post Offices and Employees in the Country

*569. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Ed post offices and Ed employees working in the country as on date; category-wise;

(b) the number out of the above employees absorbed in regular jobs;

(c) whether these post offices are functioning in rent free buildings in the country;

(d) if so, the details thereof;

(e) whether meagre amount is paid as salary to Ed postmen and ED post masters; and

(f) if so, the steps being taken by the Government in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) The number of ED Post Offices and ED employees working in the country as on date, category wise is given in the attached Statement-I.

(b) Every year on an average 6025 EDAs are absorbed in regular jobs.

(c) and (d) No, Sir. An allowance of Rs. 25/- p.m. is paid for running these post offices in the premises provided by the EDBPM.

(e) The details of remunerations paid to these categories of Extra Departmental agents is given in the attached Statement-II.

(f) The Government has been appointing committees from time to time to review the allowances paid to Extra Departmental Agents. The Report of Justice Talwar Committee appointed by the Government in this behalf in

May, 1995 has been received by the Government on 30th April, 1997 and is being examined.

Statement-I

The number of ED Post Offices and ED Employees working in the country as on date, category-wise.

Extra Departmental Post Offices

(i) Extra Departmental Sub Post Offices—	2778
(ii) Extra Departmental Branch Post Offices—	124402

Extra Departmental Employees

1. LDSPM	2701
2. EDBPM	124110
3. EDMC	49524
4. EDDA	81025
5. ED Packer	15282
6. ED Messenger	2956
7. ED Stamp Vendor	4019
8. ED Runner	5369
9. ED Sweeper	104
10. ED Letter Box Peon	559
11. ED Water-man	63
12. ED Chowkidar	1093
13. ED Mail Peon	1784
14. EDMC/Packer	207
15. EDDA/EDMC	9270
16. EDMC/DA	359
17. *Others	11400
	3,09,825

*ED Sorter, EDSRO, ED Porter and Ed Caretaker.

Statement-II

Allowances admissible to Extra Departmental Agents are as follows:—

Category	Basic Allowances including DA @ 170% and I.R.	
	Minimum	Maximum
	Rs.	Rs.
(i) Extra Departmental Sub Postmaster and Extra Departmental Sorter.	1190	1848
(ii) Extra Departmental Branch Postmaster.	893	1618
(iii) All other Extra Departmental Agents including Extra Departmental Delivery Agents (postmen) For less than 2 hrs. workload	748	
	(Fixed)	
For workload of 2 hrs. and above.	879	1284

In addition to the allowance indicated above, different categories of Extra Departmental Agents are also eligible to draw the following additional allowance:-

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|---|--|
| (i) Delivery and Conveyance Allowance to Extra Departmental Branch Postmasters where applicable: | Rs. 75 p.m. |
| (ii) Office Maintenance Allowance to Extra Departmental Sub Postmasters and Branch Postmasters. | Rs. 25 p.m. |
| (iii) Fixed Stationery Allowance to Extra Departmental Sub Postmasters and Branch Postmasters. | Rs. 5 p.m. |
| (iv) Fixed Stationery Charges of EDDAs & EDMCs performing delivery work | Rs. 2 p.m. |
| (v) Cycle Maintenance Allowance wherever applicable. | Rs. 30 p.m. |
| (vi) Ex-gratia bonus is payable to the Extra Departmental Agents on the basis of their actual emoluments. | |
| (vii) Remuneration of Ed BPMS for doing PCO/Telegraph work. | Rs. 20 p.m. 0.40 paise per call for outgoing trunk calls and 0.50 paise per call for inward calls being messenger fee. 0.40 paise for inward and outward telegrams transmitted on phone. |
| (viii) Uttarakhand Division Allowance: | |

The Extra Departmental Agents of Uttarakhand Division are being paid an extra allowance of Rs. 40/- per annum in month of September every year provided they have worked continuously as Extra Departmental Agent since March of that year.

- (ix) Group Insurance Scheme

The Extra Departmental Agents are also covered by Group Insurance Scheme with effect from 01.04.1992. The scheme is optional for the Extra Departmental Agents already in employment before 01.04.1992 and is compulsory for the Extra Departmental Agents appointed on or after 01.04.1992. The scheme gives a risk cover for Rs. 10000/- on payment of Rs. 10/- per month. Out of this, Rs. 3.50 goes for insurance cover and Rs. 6.50 is the savings components. If an Extra Departmental Agent retires or leaves his job, he is paid the accumulated savings component with interest. In case of death, the nominee is paid Rs. 10000/- plus the accumulated savings component.

- (x) Ex-Gratia Gratuity

Rs. 6000/- The minimum mandatory service required for payment of Ex-gratia Gratuity is ten years.

- (xi) Incentive to Extra Departmental Sub Postmasters and Branch Postmasters in connection with Mahila Samridhhi Yojna, 1993.

Rs. 10/- per month from the month in which third account has been opened so long as three or more accounts remain in operation. In addition, for subsequent accounts Re. 0.50 per account on recurring basis subject to a maximum of Rs. 300/- per month. Incentive of Rs. 10/- per month on opening three accounts is within the ceiling of Rs. 300/- per month fixed for additional incentive.

[English]

Guidelines to Indian and Foreign Airlines

*570. LT. GENERAL (RETD) SHRI PRAKASH MANI TRIPATHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry is considering to issue mandatory guidelines to all Indian and foreign airlines directing them to have on board a Traffic Alert and Collision Avoidance System (TACAS);

(b) whether most of the flights of Indian Airlines and Air India are not equipped with Traffic Alert and Collision

Avoidance System and also in some foreign airlines such system is not installed;

(c) if so, the action taken by the Ministry to instal TACAS in all flights of both Indian Airlines and Air India;

(d) whether the Ministry has come to know about non-compliance of its mandatory circular issued earlier to all domestic and foreign airlines in respect of installing a mode 'S' transponder as an additional aid to assist in navigation by and foreign as well as domestic airlines; and

(e) if so, the action taken against those airlines which have not complied with the said mandatory circular ?